



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 849 of 2005

Applicant(s) Smt. Pilaka Gunnamma Respondent(s) Union of India & another

Advocate for Applicant(s) Mr. B. P. Yadav Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. P.O of R.S.O. filed. Copy served. Defects pointed out in Sourcing may kindly be seen for favour of Registration/ Consideration Please on per memo</p> <p>11-8-05</p> <p>S.O.(J)</p> <p>11/8/05</p> <p>APPLICANT may remove the defects.</p> <p>11-8-05</p> <p>For Admision with interim order & copy served on Bench</p>	<p>REGISTER</p> <p>Order dated: 28.10.05</p> <p>It has been alleged by the Applicant Smt. P. Gunnamma that her husband late Poornavasulu was engaged as a Sr. Trackman under PWI/Sompeta and that the said Sr. Trackman died in a train accident on 1.1.01 leaving behind his distress family. It has also been alleged that the Applicant submitted representation on 20.6.01 and again on 16.11.04 seeking a compassionate employment for her daughter named D. Padmavati. It is the case of the Applicant that although necessary verifications were made during the year 2001 to consider the prayer relating</p>

Notes of the Registry

Orders of the Tribunal

Defect No. 2 removed

As regards Defect No. 1, if ordered, the Applicant may be registered & the Bank Statement may be considered by the Bench.

Dh

Registers

27/10/05

Shankar

27.10.05

27/10/05

For Admonition & Intention order with limitation & jurisdiction. Copy served.

B
Bench

27/10/05

Copies of order No. 26 x.05 handed over to both in counters.

28/10/05

Copies of order alongwith copies of OA sent to all respondents.

LSSA

31/10/05
28/10/05

to provide a compassionate appointment to her daughter, no tangible result has yet been communicated to her/Applicant. In the said premises, the Applicant has approached this Tribunal in the present O.A. under Section 19 of the Administrative Tribunal's Act, 1985. A copy of this O.A. has already been served on Mr. R.C.Rath, Id. Standing Counsel for the Railways.

If, it is a fact that the prayer of the Applicant to provide a compassionate employment is still pending with the Respondent Railways; then the same should receive due consideration expeditiously. In any event, the result of the consideration of the prayer for providing a compassionate employment to a member of the family of deceased Sr. Trackman, late Poornavasulu need be communicated to the Applicant by end of December, 2005. Respondents should, accordingly, act expeditiously and give a reply to the Applicant by 31.12.05.

Send copies of this order to the Respondents, along with the copy of this O.A., and free copies of this order be supplied to Mr. B.P.Yadav, Id. Counsel appearing for the Applicant and to Mr. R.C.Rath, Id. Standing Counsel for the Railways. Mr. Yadav undertakes that his client shall submit a representation giving better particulars to the Respondents herein by 07.11.05.

O.A. accordingly disposed of at the admission stage. No costs.

Member (Judicial)

Sub
28/10/05